

ITEM NO.15

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 8159/2014

(Arising out of impugned final judgment and order dated 20/08/2014
in CRLMA No. 10298/2014 passed by the High Court of Judicature at
Allahabad)

VISHWAS KAPOOR & ORS.

Petitioner(s)

VERSUS

STATE OF UP & ORS

Respondent(s)

(With interim relief and office report)

Date : 10/11/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s)

Dr. A.M. Singhvi, Sr. Adv.
Mr. Sandeep Kapoor, Adv.
Mr. Ravi Sharma, Adv.
Mr. Vivek Suri, Adv.
for M/s. Karanjawala & Co., Adv.

For Respondent(s)
RR-2

Mr. Manish Kaushik, Adv.
for Mr. H. Raghavendra Rao, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned senior counsel appearing on behalf of the
petitioners and learned counsel on behalf of respondent No. 2.

Signature Not Verified

Learned senior counsel appearing for the petitioners invited

Digitally signed by
Sushil Kumar Rakheja
Date: 2014.11.11

our attention to the Order dated 19.09.2014 passed in S.L.P.

10:26:51 IST

Reason:

(Crl.) No. 7438 of 2014 arising out of the common impugned
judgment with respect to the co-accused.

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Leave granted.

Hearing expedited.

There shall be stay of the operation of the order dated
10.03.2014 passed by the learned Additional Chief Judicial
Magistrate, District Court, Ghaziabad in Case No. 933 of 2014
arising out of Crime Case No. 516 of 2013.

Further, if the appellants appear before the trial court for

grant of bail by making appropriate application, the same shall be considered and the appellants shall be enlarged on bail to the satisfaction of the concerned trial court on such terms and conditions as may be imposed by the trial court having regard to the facts and circumstances of the case.

Parties are also at liberty to move an application for early hearing if they have got any proposal for amicable settlement of the dispute between them.

Tag with Criminal Appeal No. 2081 of 2014 @ S.L.P. (Cr1.)
No. 7438 of 2014.

(S. K. RAKHEJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER